

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.342/MP/2023

- Subject : Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400kV Vedanta- Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 Kv Vedanta- Sundargarh D/C transmission line.
- Date of Hearing : **24.1.2024**
- Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Vedanta Limited
- Respondents : Odisha Power Transmission Corporation Ltd. & 3 Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, Vedanta
Shri Hemant Singh, Advocate, Vedanta
Shri Ruth Edwin, Advocate, Vedanta
Ms. Neha M Dabral, Avocate, Vedanta
Ms. Ankita Batra, Advocate, Vedanta
Shri Raj Kumar Mehta, Advocate, OPTCL
Ms. Himanshi Andley, Advocate, OPTCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, CTUIL
Shri Alok Mishra, ERLDC
Shri Swapnil Verma, CTUIL
Shri Ranjit Singh Rajput, CTUIL

Record of Proceedings

At the outset, the learned counsel for Respondent, OPTCL prayed for an additional three weeks' time to file reply in the matter. Learned counsel for the Respondent, CTUIL submitted that while CTUIL has already served its reply on the Petitioner, it may be permitted to upload on the e-filing portal.

2. Considering the request of the learned counsel for the parties, the Commission permitted the Respondents to file/upload their replies within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within two weeks thereafter. In the meantime, CTUIL will maintain status-quo with regard to the grant of 180 MW GNA to the Petitioner as communicated by CTUIL vide its letter dated 18.9.2023 till the next date of the hearing.

3. The Petition shall be listed for hearing on **8.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)